

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL Diary No(s). 50094/2026

[Arising out of impugned judgment and order dated 22-07-2026 in EP No. 2/2024 passed by the Bar Council of India]

DHARMNATH PRASAD YADAV & ANR.

Petitioner(s)

VERSUS

THE HONBLE RETURNING OFFICER, BIHAR STATE BAR
COUNCIL & ORS.

Respondent(s)

(IA No. 298929/2026 - ADDITION / DELETION / MODIFICATION PARTIES
and IA No. 298931/2026 - CONDONATION OF DELAY IN REFILING / CURING
THE DEFECTS)

Date : 08-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Mr. Rakesh Kumar- 2515, AOR
Mr. Prashant Kishore, Adv.,
Mr. Rakesh Kumar, AOR
Ms. Nisha Tiwari, Adv.
Mr. Deep Ranjan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. IA No.298929/2026 (application for deletion of respondent Nos.19 and 23) is allowed. Cause-title be amended accordingly.
2. Delay condoned.
3. Issue notice, returnable on 27.11.2026.

Signature Not Verified


NITIN TALREJA
Date: 2026.10.08
16:40:57 (IST)
Reason: [REDACTED]

ATT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR